IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.14/92

DATE OF DECISION:27.7.1993

G.Ramachandran Nair   ..   Applicant

Mr.G.Sukumara Menon   ..   Advocate for the Applicant

vs.

1.   Union of India represented by the
         General Manager, Southern Railway,
         Madras.
2.   The Deputy Chief Engineer,
         Southern Railway, Ernakulam Division,.
         Ernakulam.
3.   The Inspector of Works,
         Southern Railway, Kayamkulam.   .. Respondents

Mr.M.C.Cherian   .. Advocate for the Respondents

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

       Applicant seeks appropriate directions, to command respondents to re-engage him on a project or on Construction work, under them. According to him, he has worked for 1263 days between 18.8.76 and 17.7.81, and in the light of the provisions contained in paragraph 2501 of the Indian Railway Establishment Manuel, he is entitled to be granted temporary status.

2.   We notice that applicant agitated his dormant claims, long after the alleged grievance arose. On that ground, we would have declined relief. But, we find that the Railways have included the name of the applicant in the 'Live Register' of Trivandrum Division, placing him between Sr.No.2440 and 2441(para 6). Applicant will have to take his turn, on the basis of the ranking in the Live Register.

3.   Learned counsel for applicant would submit that by reason of other orders issued by the Railway Board, applicant is entitled to

other benefits as well. We do not pronounce on this, for paucity of pleadings and material. But this will not preclude the respondents, from considering the claim now advanced, provided they are supported by material by the applicant. No other direction is called for.

4. Application is disposed of as above. Parties will bear their costs.

Dated the 27th July, 1993.
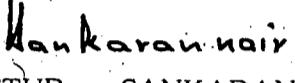
R.RANGARAJAN
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/28.7